

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1743
ANSWERED ON 05TH DECEMBER, 2024**

ROAD ACCIDENT IN DEHRADUN

1743. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the reasons for failing to implement effective road safety measures in Dehradun, leading to the recent tragic accident in a high-risk area;**
- (b) whether a detailed inquiry report has been prepared and no accountability has been fixed for lapses in enforcement despite repeated incidents and if so, the details thereof and if not, the reasons therefor;**
- (c) whether there is absence of a check post or adequate monitoring system in an area known for being accident-prone in Dehradun and the person responsible for this negligence; and**
- (d) whether there are protocols for sobriety checks and reasons for their non-enforcement, allowing a potentially drunk driver to cause such a fatal accident, if so, the details thereof and if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) As per information received from State of Uttarakhand, prima facie, the incident on 12.11.2024 at ONGC/Kaulagarh Chowk in Dehradun district was due to improper control of driver over vehicle in question, due to which the vehicle collided with a truck container and, the incident was not found to have occurred due to failure of traffic safety measures.**
- (b) As per information provided by the State, the police reached the accident spot immediately after receiving information about the accident. The police rescued one seriously injured person and 6 others, who appeared to be dead. All victims were immediately sent to nearby hospitals.**

The Police have observed in the preliminary investigation that the car was moving at high speed at the time of accident. Further, a water bottle was also found stuck under the brake of the car, due to which the brakes of the said car could not be applied, as the marks of the tires were not found on the road due to the sudden application of brakes of the said car. The Police has registered FIR in the matter.

(c) and (d) Enforcement of traffic violations are essentially in the domain of States/UTs. As per information provided by the State Govt. the State of Uttarakhand has installed 686 Closed-circuit Television (CCTV) cameras, 105 Red Light Violation Detection (RLVD) System, 28 Automatic Number Plate Recognition (ANPR) Cameras, 04 Speed Violation Detection System (SVDS) and 03 drone cameras in Dehradun district to monitor the traffic. Further, smart bus stops, traffic signal lights, zebra crossing lines and stop lines with reflectors have also been installed.

As per the information provided by the State Government, the State Police check the cases of drunken driving with alcometers and takes action as per rules. The police has taken action against 685 drivers in the year 2022, 756 in the year 2023 and 1226 drivers in the year 2024 (till 10/2024) under the Motor Vehicles Act, 1988.
